

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO20/81 SCHEDULED TO BE HELD ON 09.08.2011 BUT ACTUALLY HELD ON 26.08.2011.

The Meeting No. 20/81 of Norms Committee-II was held on 26.08.2011 for the licensing year 2011-2012 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri Gajraj Singh, Sr. D.O.	DHI
2.	Shri. S.K.Jain, Sr.D.O.	DIPP
3.	Shri K.K.Funda, AD	MSME
4.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:4/20/81-ALC2/2011	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:20/81-ALC2/2011 09.08.2011	Status:Approved
	HQ File :01/81/050/00155/AM12/	RLA File :03/94/040/00025/AM12/	Lic.No/Date:0310629978 06.05.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 26.08.2011 as under:- Quantity of import item may be allowed as applied for i.e. 52500 Kgs. inclusive of 5 % wastage after taking clue from SION C-1185. R/A may take suitable consequential action accordingly.			

2	Case No.:6/20/81-ALC2/2011	Party Name:RAJKUMAR FORGE LIMITED.	Meet No/Date:20/81-ALC2/2011 09.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00157/AM12/	RLA File :31/83/040/00035/AM12/	Lic.No/Date:3110048313 27.05.2011	Defer Date:27.09.2011
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted			

on 27.09.2011.

3	Case No.: 10/20/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:20/81-ALC2/2011 09.08.2011	Status: Approved
	HQ File :01/81/050/00161/AM12/	RLA File :03/94/040/01156/AM11/	Lic.No/Date:0310634456 03.06.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 26.08.2011 as under:- 1. Quantities of import item at S.No 1 viz.Copper Wire Rod(EC Grade) may be allowed as under: a) For Export products mentioned at Sl. Nos. 1, 2, 3 and 7 as per Engineering Table 5. b) For Export products mentioned at Sl Nos. 4 & 5 as per Engineering Table 4. c) For Export product mentioned at Sl No. 6 as 208 kgs./km after taking clue from Engineering Table 4. 2. Quantities of import items at Sl. No 2 & 3 put together may be allowed as under: a) For Export products mentioned at Sl. Nos. 1, 2, 3 and 7 as per Engineering Table 5. b) For Export products mentioned at Sl Nos. 4 & 5 as per Engineering Table 4. c) For Export product mentioned at Sl No. 6 as 1.05 Kgs./Kg content in the export product. R/A may take suitable consequential action accordingly.			

4	Case No.: 21/20/81-ALC2/2011	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:20/81-ALC2/2011 09.08.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00172/AM12/	RLA File :08/24/040/00063/AM12/	Lic.No/Date:0810100235 07.06.2011	Defer Date:27.09.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide UO dated 26.08.2011:- 1. OD and WT of import item and export product. 2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification. The case stands deferred and to be relisted on 27.09.2011.			

5	Case No.: 19/20/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:20/81-ALC2/2011 09.08.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00170/AM12/	RLA File :09/24/040/00574/AM11/	Lic.No/Date:0910047178 20.06.2011	Defer Date:27.09.2011
	Decision : NC observed that application of the firm has been received and being forwarded to DHI. The case stands deferred and to be relisted on 27.09.2011.			

6	Case No.:9/20/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:20/81-ALC2/2011 09.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00160/AM12/	RLA File :03/94/040/00188/AM12/	Lic.No/Date:0310637472 21.06.2011	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 13.09.2011.			

7	Case No.:13/20/81-ALC2/2011	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:20/81-ALC2/2011 09.08.2011	Status:Approved
	HQ File :01/81/050/00164/AM12/	RLA File :34/24/040/00045/AM12/	Lic.No/Date:3410030655 21.06.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 26.08.2011 as under:- 1. Net weight of export product may be specified as 55 MT containing 3000 Kgs. of Copper winding wire. 2. Quantities of import items at Sl. No 1 & 5 may be allowed as applied for i.e. 3000 Kgs. & 200 Kgs. respectively without any wastage 3. Quantities of import items from Sl. No 2 to 4, 6 & 7 may be allowed on net to net basis with accountability clause R/A may take suitable consequential action accordingly.			

8	Case No.:14/20/81-ALC2/2011	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:20/81-ALC2/2011 09.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00165/AM12/	RLA File :13/24/040/00007/AM12/	Lic.No/Date:1310035748 22.06.2011	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 27.09.2011.			

9	Case No.:7/20/81-ALC2/2011	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:20/81-ALC2/2011 09.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00158/AM12/	RLA File :07/24/040/00084/AM12/	Lic.No/Date:0710080163 24.06.2011	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at C&PC. The case stands deferred and to be relisted on 27.09.2011.			

10	Case No.:8/20/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:20/81-ALC2/2011 09.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00159/AM12/	RLA File :03/94/040/00248/AM12/	Lic.No/Date:0310638590 24.06.2011	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 27.09.2011.			

11	Case No.: 23/20/81-ALC2/2011	Party Name:PERSANG ALLOY INDUSTRIES PVT LTD	Meet No/Date:20/81-ALC2/2011 09.08.2011	Status: Approved
	HQ File :01/81/050/00174/AM12/	RLA File :34/24/040/00053/AM12/	Lic.No/Date:3410030707 27.06.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 26.08.2011 as under:- 1. Description of export product may be modified as "SP 604 Top Up(Solder bar/wire containing Tin 99.92% , Silver 0.01 % , Ni 0.06 % & Ge 0.01 %). 2. Taking clue from SION C-1210, quantities of import items from Sl. No. 1 to 4 may be allowed as 302.76 Kgs., 0.0303 Kgs., 0.182 Kgs. & 0.0303 Kgs. respectively inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

12	Case No.: 20/20/81-ALC2/2011	Party Name:RADIANT - RSCC SPECIALTY CABLE PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2011 09.08.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00171/AM12/	RLA File :09/24/040/00158/AM12/	Lic.No/Date:0910047350 28.06.2011	Defer Date:27.09.2011
	Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be relisted on 27.09.2011.			

13	Case No.: 11/20/81-ALC2/2011	Party Name:POWERICA LIMITED	Meet No/Date:20/81-ALC2/2011 09.08.2011	Status: closed
	HQ File :01/81/050/00162/AM12/	RLA File :07/24/040/00079/AM12/	Lic.No/Date:0710080459 06.07.2011	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

14	Case No.: 12/20/81-ALC2/2011	Party Name:POWERICA LIMITED	Meet No/Date:20/81-ALC2/2011 09.08.2011	Status: closed
	HQ File :01/81/050/00163/AM12/	RLA File :07/24/040/00088/AM12/	Lic.No/Date:0710080460 06.07.2011	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

15	Case No.: 22/20/81-ALC2/2011	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:20/81-ALC2/2011 09.08.2011	Status: Approved
	HQ File :01/81/050/00173/AM12/	RLA File :08/24/040/00054/AM12/	Lic.No/Date:0810101235 08.07.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP			

vide U.O. dated 26.08.2011 as under:-

After taking clue from SION C-794, Advance Authorisation may be ratified as under:

- 1.Quantity of import item at Sl. No.1 may be allowed as applied for i.e. 60 MT inclusive of 50 % wastage.
 2. Quantities of import items from Sl. No. 2 to 5 put together may be allowed upto 4 % of FOB value of exports.
- R/A may take suitable consequential action accordingly.

16	Case No.:1/20/81-ALC2/2011	Party Name:KHOSLA ENGINEERING PVT LTD	Meet No/Date:20/81-ALC2/2011 09.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00152/AM12/	RLA File :31/83/040/00078/AM12/	Lic.No/Date:3110049286 18.07.2011	Defer Date:27.09.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 27.09.2011.			

17	Case No.:2/20/81-ALC2/2011	Party Name:HEENA METAL PVT LTD	Meet No/Date:20/81-ALC2/2011 09.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00153/AM12/	RLA File :03/94/040/00312/AM12/	Lic.No/Date:0310642944 19.07.2011	Defer Date:27.09.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 27.09.2011.			

18	Case No.:3/20/81-ALC2/2011	Party Name:WESTERN CABLEX ENGG. PVT. LTD.,	Meet No/Date:20/81-ALC2/2011 09.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00154/AM12/	RLA File :03/95/040/00249/AM12/	Lic.No/Date:0310643425 20.07.2011	Defer Date:27.09.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 27.09.2011.			

19	Case No.:5/20/81-ALC2/2011	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:20/81-ALC2/2011 09.08.2011	Status:Approved
	HQ File :01/81/050/00156/AM12/	RLA File :03/94/040/00307/AM12/	Lic.No/Date:0310644258 25.07.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 26.08.2011 as under:- Quantity of import item may be allowed as applied for i.e. 52500 Kgs. inclusive of 5 % wastage after taking clue from SION C-1185. R/A may take suitable consequential action accordingly.			

20	Case No.:15/20/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:20/81-ALC2/2011 09.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00166/AM12/	RLA File :05/24/040/00139/AM12/	Lic.No/Date:0510297732 27.07.2011	Defer Date:27.09.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 27.09.2011.			

21	Case No.:16/20/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:20/81-ALC2/2011 09.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00167/AM12/	RLA File :05/24/040/00140/AM12/	Lic.No/Date:0510297735 27.07.2011	Defer Date:27.09.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 27.09.2011.			

22	Case No.:17/20/81-ALC2/2011	Party Name:WAGO & CONTROLS (I) LTD	Meet No/Date:20/81-ALC2/2011 09.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00168/AM12/	RLA File :05/24/040/00146/AM12/	Lic.No/Date:0510297963 28.07.2011	Defer Date:27.09.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 27.09.2011.			

23	Case No.:18/20/81-ALC2/2011	Party Name:AMARTARA PVT. LTD.	Meet No/Date:20/81-ALC2/2011 09.08.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00169/AM12/	RLA File :03/94/040/00388/AM12/	Lic.No/Date:0310645394 29.07.2011	Defer Date:27.09.2011
	Decision : NC observed that application of the firm has been received and being forwarded to C&PC. The case stands deferred and to be relisted on 27.09.2011.			

PART – AR – FRESH

SI No. 64

CASE NO. AR- 26	M/s. Nico Extrusions Pvt. Ltd.
Meeting No. 20/81	F.No.01/81/050/451/AM10/DES-II
Dated:09.08.2011	Advance Licence No. 0310558495 dated 04.02.2010

	RLA's F.No.03/95/40/689/AM10
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Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30 (106)/2010-ME dated 24.8.2011 as under:-

1. Qunatity of import input i.e Remelted Lead Ingots /Blocks is allowed 3090 M.T. inclusive of 3% wastage.
R/A may take suitable consequential action accordingly.

SI No. 65

CASE NO. AR- 27	M/s. Montex Glass Fibre Industries Ltd.
Meeting No. 20/81	F.No.01/81/050/104/AM08/DES-II
Dated:09.08.2011	Advance Licence No. 0310429592 dated 16.05.2007
	RLA's F.No.03/95/40/129/AM08

Decision : NC decided to modify the norms of above AA as under:

Quantity of export product is corrected as 81.75 M.T.

For rest of item there is no change in earlier decision of NC .(M.No. 47/81 dated 23.02.2010 (Case No. AR-82)

R/A may take suitable consequential action accordingly.

SI No. 66

CASE NO. AR- 28	M/s. LM Wind Power Blades Pvt. Ltd.
Meeting No. 20/81	F.No.01/81/050/98/AM10/DES-II
Dated:09.08.2011	Advance Licence No. 0710056217 dated 04.03.2008
	RLA's F.No.07/24/040/0438/AM08

Decision : NC observed that case is under examination at C&PC. The case stands deferred and to be relisted on 27.09.2011.

SI No. 67

CASE NO. AR- 29	M/s. RPG Cables Ltd. .
Meeting No. 20/81	F.No.01/81/050/222/AM10/DES-II
Dated:09.08.2011	Advance Licence No. 0310510038 dated 03.03.2009

RLA's F.No.03/95/40/943/AM09

Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 27.09.2011.

SI No. 68

CASE NO. AR- 30	M/s. Nazareth Metals, Mumbai
Meeting No. 20/81	F.No.01/80/050/476/AM01/DES-II (pt.)
Dated:09.08.2011	Advance Licence No. 0310063820 dated 04.12.2000

Decision : NC observed that case is under examination at MSME. The case stands deferred and to be relisted on 27.09.2011.

SI No. 69

CASE NO. AR- 31	M/s. RPG Cables Ltd., Mysore
Meeting No. 20/81	F.No.01/81/050/393/AM10/DES-II
Dated:09.08.2011	Advance Licence No. 0310546258 dated 18.11.2009

Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 27.09.2011.

SI No. 70

CASE NO. AR- 32	M/s. RPG Cables Ltd., Mysore
Meeting No. 20/81	F.No.01/81/050/297/AM10/DES-II
Dated:09.08.2011	Advance Licence No. 0310526436 dated 30.06.2009

Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 27.09.2011.

SI No. 71

CASE NO. AR- 33	M/s. RPG Cables Ltd., Mysore
Meeting No. 20/81	F.No.01/81/050/228/AM10/DES-II

Dated:09.08.2011	Advance Licence No. 0310529890 dated 21.07.2009

Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 27.09.2011.

SI No. 72

CASE NO. AR- 34	M/s. K.S.Instrument Pvt. Ltd.
Meeting No. 20/81	F.No.01/81/050/557/AM10/DES-II
Dated:09.08.2011	Advance Licence No. 0710069903 dated 09.02.2010
	RLA F.No. 07/2450/407/AM10

Decision : NC observed that the case is under examination at MSME. The case stands deferred and to be relisted on 27.09.2011.

SI No. 73

CASE NO. AR- 35	M/s. Welspun Corp Limited, Kutch
Meeting No. 20/81	F.No.01/81/162/752/AM11/DES-II
Dated:09.08.2011	Advance Licence No. 3410021584 dated 11.06.2008
	RLA F.No. 34/24/039/00002/AM09

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 26.08.2011 as under:-

1. The following may be suffixed with the description of export product:
“ OD 48" x 12.7 mm WT– Qty. 200000 mtrs. .”
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 79354.18 MT. inclusive of 5% wastage after taking clue from SION C-1289.
3. Quantity of import item at Sl.No. 2 viz. Welding Wire may be allowed as applied for i.e. 312126.46 Kgs. after taking clue from SION C-1289.
4. Quantity of import item at Sl.No. 3 viz. Epoxy Powder may be allowed as 206651 Kgs inclusive of 5 % wastage.
5. Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as 173115 Kgs inclusive of 5 % wastage.
6. Quantity of import item at Sl.No. 5 viz. Polyethylene may be allowed as 2519932 Kgs inclusive of 5 % wastage.
7. Quantity of import item at Sl.No. 6 viz. Internal Epoxy Lining may be allowed as 174413 Kgs inclusive of 5 % wastage.
8. Quantities of import items at Sl.No. 7 may be allowed within 6% of fob value of exports after taking clue from SION C-1289.

R/A may take suitable consequential action accordingly.

SI No. 74

CASE NO. AR- 36	M/s. Bosch limited
Meeting No. 20/81	F.No.01/81/50/226/AM10/DES-II
Dated:09.08.2011	Advance Licence No. 0710065933 dated 14.07.2009
	RLA F.No. 07/24/50/159/AM10

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 27.09.2011.

SI No. 75

CASE NO. AR- 36	M/s. Associated Cables Pvt. limited
Meeting No. 20/81	F.No.01/81/50/132/AM10/DES-II
Dated:09.08.2011	Advance Licence No. 0310530966 dated 28.07.2009
	RLA F.No. 03/94/50/0330/AM10

Decision : The firm is advised to approach RA for regularization of their case on the basis of norms fixed by NC.

SI No. 76

CASE NO. AR- 37	M/s. Bharat Heavy Electricals Ltd.
Meeting No. 20/81	F.No.01/81/50/329/AM10/DES-II
Dated:09.08.2011	Advance Licence No. 0510248210 dated 24.8.2009
	RLA F.No. 05/24/40/0207/AM10

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 27.09.2011.

SI No. 77

CASE NO. AR- 38	M/s. High Energies Batteries (India) Ltd.
Meeting No. 20/81	F.No.01/81/50/211/AM10/DES-II
Dated:09.08.2011	Advance Licence No. 0410104670 dated 18.5.2009
	RLA F.No. 04/24/40/026/AM10

Decision : The firm may be asked to clarify their request as they had applied for 25 items for import. The case stands deferred and to be relisted on 27.09.2011.

SI No. 78

CASE NO. AR- 39	M/s. Cartoon Sanitation Pvt. Ltd.
Meeting No. 20/81	F.No.01/81/50/373/AM10/DES-II
Dated:09.08.2011	Advance Licence No. 0610016529 dated 14.1.2009
	RLA F.No. 06/24/40/028/AM10

Decision : NC decided to reject the case as no wastage is allowed for import of components. Earlier decision of NC maintained.

SI No. 79

CASE NO. AR- 40	M/s. HBL Power Systems Ltd.
Meeting No. 20/81	F.No.01/81/50/479/AM10/DES-II
Dated:09.08.2011	Advance Licence No. 0910039639 dated 19.10.2009
	RLA F.No. 09/24/40/0253/AM10

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 26.08.2011 as under:-

1. Net weight of export products at SI. Nos. 1, 2 & 3 may be specified as 14.602 MT, 6.84 MT and 16.64 MT respectively
2. After taking clue from SION at SI.No. C-2011, quantities of import items may be allowed as under:
 - i) Quantities of import items as S.Nos. 1 & 2 may be allowed as 1.02 Kgs./Kg. content in the export products.
 - ii) Quantity of import item as S.No. 3 may be allowed as 1.05 Kgs./Kg. content in the export products.
 - iii) Quantities of import items as S.Nos. 4, 5 & 6 may be allowed as 1.02 Kgs./Kg. content in the export products.
 - iv) Quantity of import item as S.No. 7 may be allowed as 1.05 Kgs./Kg. content in the export products.
 - v) Quantities of import items as S.Nos. 8, 9 & 10 may be allowed as 1.04 Sq. Mtrs/Sq. Mtrs. content in the export products.
 - vi) Quantity of import items as S.No. 11 may be allowed as 1.05 Kgs./Kg. content in the export products.
 - vii) Quantity of import items as S.No. 12 may be allowed as 1.02 Kgs./Kg. content in the export products

R/A may take suitable consequential action accordingly.

SI No. 80

CASE NO. AR- 41	M/s. Kotak Urja Pvt. Ltd.
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Meeting No. 20/81	F.No.01/81/50/373/AM09/DES-II
Dated:09.08.2011	Advance Licence No. 0710059579 dated 04.09.2008
	RLA F.No. 07/24/50/0296/AM09

Decision : NC observed that the case is under examination at MNRE. The case stands deferred and to be relisted on 27.09.2011.

SI No. 81

CASE NO. AR- 41	M/s. Lloyd Insulations (India) Ltd.
Meeting No. 20/81	F.No.01/81/50/036/AM10/DES-II
Dated:09.08.2011	Advance Licence No. 0510241176 dated 12.5.2009
	RLA F.No. 05/24/50/065/AM10

Decision :NC decided to refer the case to DHI for comments. The case stands deferred and to be relisted on 27.09.2011.

SI No. 82

CASE NO. AR- 42	M/s. Abir Infrastructure Pvt. Ltd.
Meeting No. 20/81	F.No.01/81/50/0566/AM10/DES-II
Dated:09.08.2011	Advance Licence No. 0510256336 dated 14.01.2010
	RLA F.No. 05/23/50/0159/AM10

Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 27.09.2011.

SI No. 83

CASE NO. AR- 43	M/s. Abir Infrastructure Pvt. Ltd.
Meeting No. 20/81	F.No.01/81/50/0266/AM10/DES-II
Dated:09.08.2011	Advance Licence No. 0510250680 dated 12.10.2009
	RLA F.No. 05/23/50/070/AM10

Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 27.09.2011.

SI No. 84

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CASE NO. AR- 44	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 20/81	F.No.01/80/50/0270/AM06/DES-II
Dated:09.08.2011	Advance Licence No. 3410013552 dated 31.05.2005

Decision : NC has considered the request of the firm and decided that CE certificate clarifying that exported product is Current Transformer (CT) may be accepted by RA.

R/A may take suitable consequential action accordingly.

SI No. 85

CASE NO. AR- 45	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 20/81	F.No.01/80/50/0241/AM06/DES-II
Dated:09.08.2011	Advance Licence No. 3410015084 dated 29.12.2005

Decision : NC decided to seek report from RA on the export and import made item wise. The case stands deferred and to be relisted on 27.09.2011.

SI No. 86

CASE NO. AR- 46	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 20/81	F.No.01/80/50/01424/AM04/DES-II
Dated:09.08.2011	Advance Licence No. 3410009450 dated 08.01.2004

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 27.09.2011.

SI No. 87

CASE NO. AR- 47	M/s. Abir Infrastructure Pvt.Ltd
Meeting No. 20/81	F.No.01/81/50/0157/AM10/DES-II
Dated:09.08.2011	Advance Licence No. 0510248276 dated 25.08.2009

Decision : NC observed that the case has been examined on file and it is decided to again refer the case to DIPP for comments. The case stands deferred and to be relisted on 27.09.2011.

SI No. 88

CASE NO. AR- 48	M/s ABB. Ltd.
Meeting No. 20/81	F.No.01/80/162/0334/AM12/DES-II
Dated:09.08.2011	Advance Licence No. 0710079392 dated 26.05.2011

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 27.09.2011.

SI No. 89

CASE NO. AR- 49	M/s Raychem RPG Pvt. Ltd.
Meeting No. 20/81	F.No.01/81/162/886/AM08/DES-II
Dated:09.08.2011	Advance Licence No. 0310340407 dated 21.07.2005

Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP as under:-

1. Information in respect of SI. No. 11 of Standard Deficiency Format for Be- Cu Alloy Strip.
2. Drawing alongwith samples of the components manufactured from Be- Cu Alloy Strip and corresponding Raw Material(Be- Cu Alloy Strip) blanks.

The case stands deferred and to be relisted on 27.09.2011.

PART – C – DEFERRED

SI No. 33

Case No. C-06	M/S Virgo Valves & Controls Ltd., Pune
Meeting No. 20/81	F.No.01/81/162/415/AM11/DES-II
Dated: 09.08.2011	Fixation of wastage norms in r/o M/s Virgo & Controls Ltd, Pune an EOU

Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be relisted on 27.09.2011.

Case No. C-07	M/S K.P.Enterprises
Meeting No. 20/81	F.No.01/81/162/783/AM11/DES-II
Dated: 09.08.2011	Clarification regarding Titanium Di Oxide as an opacifier used in Ceramic Industry under K-74 norms

Decision : The above case was considered and NC decided that clarification given by DIPP in its M.No. 41/81 dated 04.01.2011 (held on 18.01.2011) in the case of M/s Bharat Enterprises may be referred in the above case also. The clarification is as under:-

Titanium Dioxide is the most widely used white pigment. It has a very high refractive index. As a pigment, it provides whiteness and opacity to products such as paints and coatings (including glazes and enamels), plastics, paper, inks, fibres and cosmetics. But it is a costlier item.

In the country generally Zirconium Silicate is used as opacifier for manufacturing glazes which is applied to sanitary ware. However, Titanium dioxide can also be used as opacifier but due to higher cost, it is normally not used because final product i.e. sanitary ware may not be economically viable using Titanium dioxide as opacifier.

Date:04.08.2011
Place:New Delhi

Raman Kumar
Foreign Trade Development Officer